

ITEM NO.12

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1158/2019

THE STATE OF UTTAR PRADESH

VERSUS

Appellant(s)

KISHAN SINGH & ORS.

Respondent(s)

(IA No.51966/2019-EXEMPTION FROM FILING O.T.)

Date : 30-07-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT

HON'BLE MR. JUSTICE VINEET SARAN

For Appellant(s) Mr. Adarsh Upadhyay, AOR
Mr. Anurag Kishore, Adv.

For Respondent(s) Mr. Ravindra Singh, Sr. Adv.
Mr. Raman Yadav, Adv.
Mr. Syed Mehdi Imam, AOR
Ms. Varmota Rastogi, Adv.
Dr. Amarendra Pratap Yadav, Adv.
Ms. Kritiya Pandey, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

All the four respondents-accused shall appear before the trial court within two weeks from today with an advance notice to the public prosecutor.

The trial court shall release the respondents on execution of bail bonds in the sum of Rs.40,000/- each with two like sureties of the same amount. The trial court may impose such conditions as it deems appropriate so that the presence and participation of the respondents in the appeal in this court stands completely secured.

Let the appeal be listed for hearing in April, 2020.

(INDU MARWAH)
COURT MASTER

(SUMAN JAIN)
BRANCH OFFICER

